



Government of Jammu and Kashmir,
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu.

**Notification,
Jammu, the 1st of February, 2011.**

SRO 37. - In exercise of the powers conferred by sub section (4) of section 3 of the Jammu and Kashmir Commission of Inquiry Act, 1962 and in continuation of notification SRO 408 dated 28-10-2010 read with notification SRO 446 dated 07-12-2010, the Government hereby extend the term of Commission constituted vide notification SRO 283 of 2010 dated 29-07-2010 for a further period of two months from the date of expiry of its last term i.e, 28-01-2011 for completion of the Inquiry.

By order of the Government of Jammu and Kashmir.

Sd/-

(G. H. Tantray) IAS
Secretary to Government,
Department of LJ&PA.

NO: LD (A) 2010/53

Dated: 01 - 02 - 2011.

Copy to the: -

1. Mr. Justice (retired) Syed Bashir-ud-Din, Chairman, Commission of Inquiry).
2. Mr. Justice (retired) Y.P. Nargotra, Member, Commission of Inquiry).
3. Ld. Advocate General, J&K, Jammu.
4. Principal Secretary to Government, Home Department.
5. Director General of Police, J&K, Jammu.
6. Principal Secretary to His Excellency the Governor, J&K, Jammu.
7. Principal Secretary to Hon'ble Chief Minister.
8. Commissioner / Secretary to Government, General Administration Department.
9. Divisional Commissioner, Kashmir.
10. Inspector General of Police, Kashmir Range.
11. Deputy Commissioners of Kashmir Division.
12. Superintendents of Police, Kashmir Division.
13. Director information, J&K, Jammu.
14. Secretary, Commission of Inquiry with the request that the report of Commission be submitted before the expiry of the extended term.
15. Special Assistant to Hon'ble Minister for Law, Justice and parliamentary Affairs for information of the Hon'ble Minister for Law, Justice and parliamentary Affairs.
16. SRO section Law Department (w. 7 s. c.).
17. Concerned file.

(Showkat Ahmad Mir)

Assistant Legal Remembrancer,
Department of LJ&PA.

01.02-2011